

(To be published in the Gazette of India Extraordinary Part-II, Section 3, Sub-Section (ii))

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vaniya Bhawan, New Delhi

Notification No. 45/2026-27

New Delhi Dated: 19th October 2026

Subject: Amendment in import policy of raw sugar classified under Exim Code 170114 of Chapter 17 of Schedule-1 (Import Policy) of ITC (HS), 2022- reg.

S.O. (E): In exercise of powers conferred by Section 3 and Section 5 of Foreign Trade (Development & Regulation) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy 2023, as amended from time to time, and in continuation of Notification No. 31/2025-26 dated 20.08.2026, the Central Government hereby amends the import policy condition of 'Raw Sugar' covered under Exim 170114 of ITC HS, 2022, Schedule -I (Import Policy) as under:

Exim Code	Item Description	Existing Policy	Existing Policy Condition	Revised Policy Condition
170114	Raw Sugar	Free	Import is "Free" subject to a Tariff Rate Quota (TRQ) of 10 lakh MT (duty-free) up to 31.10.2026, subject to the conditions specified below.	Import is "Free" subject to a Tariff Rate Quota (TRQ) of 10 lakh MT (duty-free) up to 31.12.2026, subject to the conditions specified below.

2. The timeline specified in the existing import policy condition for import of raw sugar under the TRQ is hereby extended up to **31.12.2026**. All other conditions specified in the Notification No. 31/2025-26 dated 20.08.2026 shall remain unchanged.

Effect of the Notification: The timeline for duty-free import of 10 lakh MT of raw sugar under the TRQ is extended from **31.10.2026** to **31.12.2026**.

This is issued with the approval of the Hon'ble Minister of Commerce & Industry.



(Lav Agarwal)

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(Issued from the File No. 01/89/180/43/AM-26/PC-2(A)/[E-47338])